

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-13022/01/2017-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 10th March, 2017.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 217 of the Constitution of India, the President is pleased to appoint Shri Justice Pradip Kumar Mohanty, Judge of Jharkhand High Court, to be the Chief Justice of the Jharkhand High Court with effect from the date he assumes charge of his office.

my
10/3/2017

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
FARIDABAD

No. K. 13022/01/2017-US.II

Dated 10.03.2017

Copy to:-

- 1 Shri Justice Pradip Kumar Mohanty, Acting Chief Justice, Jharkhand High Court, Ranchi.
- 2 The Secretary to the Governor of Jharkhand, Ranchi.
- 3 The Secretary to the Chief Minister of Jharkhand, Ranchi.
- 4 The Secretary to the Acting Chief Justice, Jharkhand High Court, Ranchi.
- 5 The Chief Secretary, Government of Jharkhand, Ranchi.
- 6 The Registrar General, Jharkhand High Court, Ranchi.
- 7 The Accountant General, Jharkhand, Ranchi.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Addl. Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)/JS(J-I)/DS(J)/US.I/S.O.(Desk).
- 12 Notification copy uploaded on the website of the Department of Justice,
Government of India, New Delhi at www.doj.gov.in.


(S. Vijay Gopal)

Under Secretary to the Government of India
Tele: 2338 2978